

14.37 ½ hrs.

PAPERS LAID ON THE TABLE

Special order issued by President under the Governors (Emoluments, allowances and privileges) Act 1982.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI PM SAYEED) On Behalf of Shri S.B. Chavan, I beg to lay on the Table:- A copy of the special order (Hindi and English versions) issued by the President authorising Governor of Uttar Pradesh for additional expenses during the year, 1994-95 in respect of 'Electricity' and 'Improvement' of Schedule III to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982

[Placed in library See No LT 7690/95]

Indian Wireless, Telegraphy Commercial radio operator's certificate proficiency and license to operate global maritime Distress and safety system Rules, 1994.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) . On behalf of Shri Sukh Ram, I beg to lay on the Table -

A copy of the Indian Wireless, Telegraphy (Commercial radio operator's certificate proficiency and license to operate global Maritime Distress and safety system) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 42 in Gazette of India dated the 28th January, 1995 together with a corrigendum (in English version only) thereto published in Notification No. G.S.R. 163 dated the 1st April, 1995 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1985

[Placed in library See No. LT 7691/95]

Notification under Delhi Municipal Corporation Act 1957

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : I beg to lay on the Table .

A Copy of the Notification No.F.22(11)/UD/94/12758 (Hindi and English versions) published in Delhi gazette dated the 2nd December, 1994 containing corrigendum to the Notification No.F.22(11)/UD/94/11422 dated the 24th October, 1994, issued under sub-section 2 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library See No LT 7692/95]

14.38 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL I have to report the following message received from the Secretary-General of Rajya Sabha .

"In accordance with the provisions of sub-rule(6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 17th May, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

14.38 ½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Ninth Report

SHRI SATYENDRA NATH BROHMO CHAUDHURY (Kokrajhar) : I beg to present the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from sittings of the House.

14.38 ¾ hrs.

COMMITTEE ON PETITIONS**Nineteenth Report**

DR. RAMESH CHAND TOMAR (Hapur): I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Petitions ..(Interruptions)

14.39 hrs.

At this stage, Shri Y.S. Rajasekhar Reddy and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

14.40 hrs.

At this stage, Shri Y.S. Rajasekhar Reddy and some other hon. Members went back to their seats.

(Interruptions)

MR. DEPUTY SPEAKER: You are all men of great patience. Please sit down.

(Interruptions)